

ITEM NO.8 Court 3 (Video Conferencing) SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16462/2021

(Arising out of impugned final judgment and order dated 19-01-2021 in WP No. 19192/2020 passed by the High Court Of M.p Principal Seat At Jabalpur)

ALOK KUMAR Petitioner(s)

VERSUS

MADHYA PRADESH STATE JUDICIAL ACADEMY & ANR. Respondent(s)

(IA No.132067/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132069/2021-EXEMPTION FROM FILING O.T. and IA No.132066/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Prashant Bhushan, AOR
Ms. Rashmi Singh, Adv.
Mr. Iduddin, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The thrust of the issue raised in this petition pertains to improving the quality of training imparted by the concerned Judicial Academy.

As we find the suggestions being worthy of consideration, we permit the petitioner to submit these suggestions in writing to the Director of the National

Judicial Academy, Bhopal, Madhya Pradesh, who, in turn, may process the same by placing it before the concerned Committee and depending on the recommendations made by the Committee, issue appropriate communication to the State Judicial Academy of the respective State(s).

The special leave petition and pending applications are disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)